

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 103

28(ND)/2016

**COMP.APPL-807/2020 COMP.APPL825/2020 COMP.APPL-1/2021 and
New CA114/2021**

IN THE MATTER OF:

Sh. Rajeev Behl ... **Applicant/Petitioner**

Versus

M/s. Realtech Infrastructure Ltd. & Ors. ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 15.03.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv. Shaunar Kashyap with Adv. Rahul Mukherjee & Adv. Ankit Singh for Petitioner
Mr. Saurabh D. Karan Singh with Adv. Rohan Chawal for Respondent

ORDER

Heard the CA-807/2020, CA-825/2020 & CA-114/2021. Earlier, we had heard the CA-1/2021. Both the parties are directed to file written submissions along with the supporting decisions as well as the copy of Award and MoU immediately.

In course of hearing, Ld. Counsel appearing for R-1 & R-2 offered to buy the share of the Petitioner in the company. Therefore, considering this submission, we think it proper to direct the parties to explore the possibility of settlement in terms of the offer to be made by R-1 & R-2 and appear before this Bench in person on the next date of hearing. List the Matter on 24th March, 2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)